

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 377/01  
in  
OA 2021/96

(17)

New Delhi this the 19th day of September, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).  
Hon'ble Shri S.A.T. Rizvi, Member(A).

Ashok Kumar ... Applicant.

Versus

Addl. DCP & Ors. ... Respondents.

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

We have heard Shri Shyam Babu, learned counsel for the applicant and Shri George Paracken, learned counsel for the respondents, in the review application.

2. The review application has been filed against the Tribunal's order dated 2.5.2000 in OA 2021/96. The Hon'ble Delhi High Court vide order dated 17.9.2001 had noted the submissions made by learned counsel for the applicant and had stated on his submissions that it would emerge that Tribunal had proceeded contrary to record which could call for review of its orders. Having regard to the decisions of the Hon'ble Supreme Court in K. Ajit Babu & Ors. Vs. Union of India & Ors. (1998 (1) AISLJ 86) and Union of India Vs. Roop Lal (JT 1999 (9) SC 597) and the aforesaid obser-

18

vations of the Hon'ble High Court in the circumstances, in which the Tribunal had allowed O.A. 1406/96 and dismissed O.A. 2021/96, where the issues raised were of a joint inquiry held against the applicants, we find force in the submissions made by the learned counsel for the applicant. In this view of the matter, RA 377/01 is allowed. Accordingly, the earlier order passed by the Tribunal dated 2.5.2000 in O.A. 2021/96 is recalled.

3. Accordingly, list O.A. 2021/96 under regular matters for hearing on 21.10.2002.

*S.A.T. Rizvi*  
(S.A.T. Rizvi)  
Member (A)

*Lakshmi Swaminathan*  
(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)

'SRD'